

**Annexure 2**

Name of the corporate debtor: **Sterne India Private Limited** ; Date of commencement of CIRP: **22nd April, 2025** ; List of Creditors as on: **31st August, 2025**  
**List of Operational creditors (Government Dues)**

Sr. No.	Name of Creditor	Details of Claims Received		Details of Claim admitted				Whether related party?	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amt Covered By Security Interest	Amt Covered by Guarantee						
1	GST Department - West Bengal (Dankuni Division)	08.05.2025	1,30,45,516.00	1,03,31,416.00	Tax liability + Interest + Penalty	NA	N.A	No	NA	0.00	0.00	27,14,100.00	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
2	GST Department - Calicut (Kozhikode)	14.05.2025	18,965.00	0.00	Tax liability + Interest + Late Fees	NA	N.A	No	NA	0.00	0.00	18,965.00	The claim of operational is under verification for want of supporting documents.
3	GST Department - Bangalore (South Division)	11.08.2025 (Physical documents to IRP's office)	3,89,22,201.00	4,74,400.00	Tax liability + Interest + Penalty	NA	N.A	No	NA	0.00	0.00	3,84,47,801.00	The claim based on the show cause notice is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
4	GST Department - Hyderabad (ABIDS)	27.05.2025	48,40,81,211.00	6,14,67,430.00	Tax liability + Interest + Penalty	NA	N.A	No	NA	0.00	0.00	42,26,13,781.00	The Form ASMT -10 was issued after the commencement of the date of CIRP, and as it is not admitted in view of non crystallization of the claim in the absence of a confirmed order to this effect. This is in line with a recent NCLAT order. However, this amount needs to be considered as a likely liability by the prospective resolution applicants.
5	GST Department - Hyderabad (ABIDS)	20.08.2025	10,52,291.00	0.00	Tax liability + Interest + Penalty	NA	N.A	No	NA	0.00	0.00	10,52,291.00	Under Verification
6	GST Department - Kalyan (Maharashtra)	26.08.2025	2,70,09,886.00	0.00	ITC Blocked	NA	N.A	No	NA	0.00	0.00	2,70,09,886.00	Under Verification
<b>Total</b>			<b>56,41,30,070.00</b>	<b>7,22,73,246.00</b>					-	<b>0.00</b>	<b>0.00</b>	<b>49,18,56,824.00</b>	

- Notes:
- The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
  - The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims may be admitted on receiving sufficient proof in support of such claims.
  - In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
  - The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
  - A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
  - An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed before 26th September, 2025.